

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No.247/TT/2019**

- Subject** : Petition for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for series capacitors on circuits-I and II of 220 kV D/C Kishanpur-Pampore TL at Kishanpur Sub-station in Northern Region.
- Date of Hearing** : 18.11.2019
- Coram** : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others.
- Parties present** : Shri S.S. Raju, PGCIL  
Shri Amit K. Jain, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri R.B. Sharma, Advocate, BYPL & BRPL  
Shri Mohit Mudgal, Advocate, BRPL & BRPL  
Ms. Neha Maniktala, Advocate, BRPL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition was filed for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for series capacitors on Circuits I and II of 220 kV in D/C Kishanpur-Pampore TL at Kishanpur Sub-station in Northern Region. He submitted that the asset was put into commercial operation on 1.6.1999 and the transmission tariff for 2014-19 tariff period was determined by the Commission vide order dated 15.2.2016 in Petition No. 195/TT/2014. He submitted that there is no impact of Interest on Loan and maintenance of spares for working capital in terms of Appellate Tribunal for Electricity judgments dated 22.1.2007 in Appeal No. 81 of 2005 and dated 13.6.2007 in Appeal No. 139 of 2006. He submitted that no additional capital expenditure was incurred during 2014-19 and 2019-24 tariff periods. He further submitted that the information sought in RoP dated 12.9.2019 was submitted vide their affidavit dated 3.10.2019 and prayed that the tariff as claimed may be allowed.



2. Learned counsel for BRPL and BYPL submitted that the reply filed in the matter vide affidavit dated 19.9.2019 may be considered while disposing of the present petition.
3. In response, the representative of the petitioner submitted that they have filed rejoinder to the reply filed by BRPL and UPPCL.
4. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy.Chief (Legal)

